

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 23RD DAY OF JUNE, 1987

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

REVIEW APPLICATION NO. 60/87

Shri C. Mahadevaiah,
s/o Chikkasiddaramaiah,
Postman, Metagalli Post
Office, K.R.S. Road,
Mysore.

.... Applicant

(Shri M. Narayanaswamy, Advocate)

v.

1. The Asst. Superintendent of
Post Offices, Mysore and
o/o Senior Superintendent
of Post Offices, Mysore Dvn.,
and Inquiry Authority.
2. The Senior Superintendent of
Post Offices, Mysore Division,
Mysore.
3. The General Manager,
Telecom, Karnataka Circle,
Bangalore.
4. V. Gopal,
Deputy General Manager,
Telecom, Karnataka Circle,
No.325, V Main, Gandhinagar,
Bangalore-q.

... Respondents.

This application having come up for hearing to-day,
Vice-Chairman made the following.

O R D E R

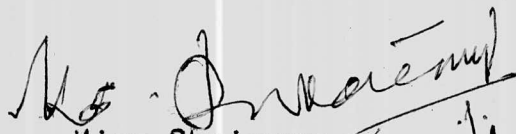
In this application made under Section 22(3)(f)
of the Administrative Tribunals Act of 1985 ('the Act'),
the applicant has sought for a review of the order made
against him on 27.4.87 in A.No. 1997/86.


2. In his application, the applicant challenged the action of respondent no. 4 in not permitting one Shri P.A. Naik to defend him in a disciplinary proceeding pending before the Inquiry Officer. On an examination of that question, the Bench held that the same did not suffer from any infirmity and had dismissed the application.

3. Shri M. Narayanaswamy, learned counsel for the applicant, has sought to assail the correctness of the finding and the reasons in support of that finding.

4. Every one of these submissions made by Shri Narayanaswamy really ask us to examine the correctness of the order made by this Tribunal as if we are a court of appeal and come to a different conclusion. It is well settled that the power of review cannot be so exercised. We are also of the view that the order made by the Tribunal does not suffer from a patent error to justify us to review the earlier order.

5. On the foregoing discussion, we hold that this application is liable to be rejected. We therefore reject this application at the admission stage without notice to the respondents.


Vice-Chairman 23/6


Member (A) 23.6.89

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
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Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 2-7-87

REVIEW APPLICATION NO 60 /87()
IN APPLICATION NO. 1997/86

W.P. NO

Applicant

Shri C. Mahadevaiah

V/s The Asst.Supt of Post Offices
Mysore Division & 3 Ors

To

1. Shri C. Mahadevaiah
Postman
Metagalli Post Office
K.R.S. Road
Mysore
2. Shri M. Narayanaswamy
Advocate
No. 844 (Upstairs)
V Block
Rajajinagar
Bangalore - 560 010

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~87XX~~/
~~INTERIM ORDER~~ passed by this Tribunal in the above said
application on 23-6-87.

Encl : as above

Haree
SECTION OFFICER
(JUDICIAL)

Issued

27/07

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

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and
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SD —
Vice-Chairman

Member (A) 22.6.87

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SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE